

14.8.03

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Heard Shri R.D.Agrawal counsel for the applicant and Shri M.K.Sharma, holding brief of Shri A.K.Gaur counsel for respondents.

By this OA applicant has challenged the show cause notice dated 28.4.03 served on the applicant under the provisions of Public Premises (~~Ejectment~~ ^{Eviction} of Unauthorised Occupants) Act 1971. There is no doubt about the legal position that this Tribunal has no jurisdiction to hear the disputes arising out of the provisions of the Public Premises ~~Ejectment~~ ^{Eviction} Act 1971 stated above.

The applicant may contest the proceedings before the Competent Authority or before the District Judge under the provisions of said Act. The application is rejected as not maintainable.


VICE CHAIRMAN

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